

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 6/MP/2026

Subject : Petition seeking approval under Section 17(3) and Section 17(4) of the Electricity Act, 2003 read with Article 15.2.2 of the Transmission Service Agreement dated 21.08.2024, for creation of security interest by way of hypothecation of the assets of Rajasthan IV A Power Transmission Limited in favour of the Respondent No. 2, i.e., Axis Trustee Services Limited, the Security Trustee of the Lender(s).

Petitioner : Rajasthan IV A Transmission Limited

Respondent : Central Transmission Utility of India Limited & Ors.

Date of Hearing : **3.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Aniket Prasoon, Advocate, Rajasthan IV A
Shri Md. Aman Sheikh, Advocate, Rajasthan IV A
Shri Adarsh Kumar Bhardwaj, Advocate, Rajasthan IV A
Ms. Anshika Bhatnagar, Advocate, Rajasthan IV A
Shri Ranjeet S. Rajput, CTUIL
Shri Akshayvat Kislay, CTUIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking approval for the creation of a security interest by way of hypothecation of the assets of Rajasthan IV A Power Transmission Limited in favour of Respondent No. 2, i.e., Axis Trustee Services Limited, the Security Trustee of the lender(s).

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondents;

(b) The Respondents to file their replies, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder(s), if any, within two weeks thereafter.

(c) The Petitioner to furnish, on an affidavit, the application of funds and sources of funds as on the date of application within two weeks.

3. The Petition will be listed for hearing on **17.3.2026**.

By order of the Commission

**sd/-
(T.D. Pant)
Joint Chief (Law)**